

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 1.1.96.

OA 398/95

Surendra Nath

... Applicant.

Versus

Union of India and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant ... Mr. Shiv Kumar

For the Respondents ...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Surendra Nath, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, (for short the Act), seeking a direction to the respondents for taking him on duty as a Khalasi forthwith and for treating the intervening period as spent on duty for all purposes from 24.7.95.

2. We have heard the learned counsel for the applicant. The counsel for the applicant has stated that the applicant, before approaching the Tribunal, has not made a representation to the concerned authority regarding his grievance, as envisaged by Section 20 of the Act. In the circumstances, we find this application to be premature. However, if the applicant makes a representation to the concerned authority regarding his grievance, the same shall be disposed of through a speaking order on merits within a period of one month from the date of its receipt.

3. The OA stands disposed of accordingly at the stage of admission.

(O.P. SHARMA)

MEMBER (A)

Gopalkrishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK